तदनुसार, जनवरी, 1998 में रबी मौसम 1997-98 के दौरान गेहूं उत्पादन स्थिति की समीक्षा करने के बाद प्रारम्भ में सरकार ने मूल्यों पर नियंत्रण रखने हेतु पर्याप्त रिजर्व बनाने के लिए एक मिलियन टन तक गेहूं आयात करने का निर्णय लिया था। बाद में, फरवरी, 1998 में अतिरिक्त एक मिलियन टन गेहूं का आयात करने का निर्णय लिया था जिससे 1998-99 के दौरान आयात की जाने वाली कुल मात्रा 2 मिलियन टन हो गई। दिए गए प्राधिकार के अनुसार राज्य व्यापार निगम ने आस्ट्रेलियाई से 15 लाख टन गेहूं का आयात करने के ठेके किए हैं।

- (ख) और (ग) जी, हां। सरकार के गेहूं आयात के बारे में कुछ शिकायतें प्राप्त हुई हैं और इस सारे प्रकरण की केन्द्रीय जांच ब्यूरों के माध्यम से पांच कराने की मांग भी प्राप्त हुई है।
 - (घ) यह मामला सरकार के विचारधीन है।

Revision of pay scales in Super Bazar

2647. SHRI SURYABHAN PATIL VAHADANE: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) whether pay scales of employees of Super Bazar have not been revised following the recommendations of the Fifth Pay Commission;
 - (b) if so, the reasons therefor;
- (c) whether technical and non-technical staff in Super Bazar are getting the same pay scales in contravention of recommendations of Pay Commission;
 - (d) if so, the reasons therefor; and
- (e) by when Government propose to implement the recommendations of the Pay Commission regarding new pay scales in Super Bazar?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS (SHRI SATYAPAL SINGH YADAV): (a) to (e) The employees of the Super Bazar, Delhi are not covered under the recommendations of the Fifth Pay Commission as the Super Bazar is a Cooperative Society and not a Central Govt, office. As such the question of implementation of Fifth Pay Commission recommendations for the employees of the Super Bazar Delhi does not arise.

Pending Cases for Disposal in NCDRC

2648. DR. B.B. DUTTA: Will the Minister of FOOD AND CONSUMER AFFAIRS be pleased to state:

- (a) the number of cases pending for disposal in the National Consumer Disputes Redressal Commission (NCDRC) State-wise;
- (b) whether Government propose to increase the benches of the NCDRC; and
 - (c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD AND CONSUMER AFFAIRS: (SHRI SATYAPAL SINGH YADAV): (a) The State-wise number of cases pending for disposal in the National Consumer Disputes Redressal Commission (NCDRC) is given in the Statement (See below).

(b) and (c) A proposal has been made to constitute benches in the NCDRC. Views of concerned MinistrieyDepart-ments have been invited.

Statement

Number of cases pending for disposal in the National Consumer Disputes Redressal Commission as on 1-6-1998

StatcUT	Number of cases
Andhra Pradesh	312
Arunachal pradesh	02
Assam	35
Bihar	93
Goa	48
Gujarat	266
Haryana	397
Himachal Pradesh	183
Karnataka	312
Kerala	557
Madhya Pradesh	138
Meghalaya	08
Maharashtra	768
Mizoram	0
Manipur	03
Orissa	164
Punjab	204
Rajasthan	269
Sikkim	0
Tamil Nadu	602